

**BEFORE THE NATIONAL GREEN TRIBUNAL
EASTERN ZONE BENCH, KOLKATA
ORIGINAL APPLICATION NO. 101/2023/EZ**

IN THE MATTER OF:-

GOBARDHAN PRASAD DALAIPETITIONER

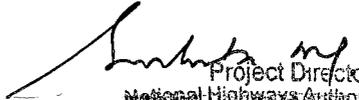
-VERSUS-

STATE OF ODISHA AND OTHERSRESPONDENTS

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 Project Director
 National Highways Authority of India
 Respondents No. 3, 4 and 6
 PIU-Kharagpur
 National Highways Authority of India

Dated: 30.01.2024

THROUGH


 Manish Chaudhary
 Chaudhary & Chaudhary
 Advocates and Solicitors
 Office: 11, Old Post Office Street,
 Office No. 24, Kolkata-700001.
 (Opposite High Court of Calcutta)
 Mob.:9250901605/9604574445

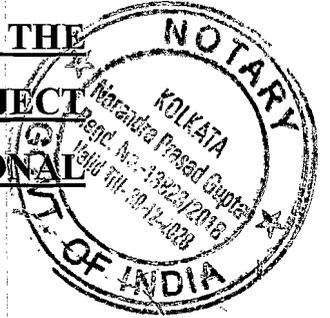
**BEFORE THE NATIONAL GREEN TRIBUNAL
EASTERN ZONE BENCH, KOLKATA
ORIGINAL APPLICATION NO. 101/2023/EZ**


Project Director
National Highways Authority of India
PIU-Kharagpur

IN THE MATTER OF:-

GOBARDHAN PRASAD DALAIPETITIONER
-VERSUS-
STATE OF ODISHA AND OTHERSRESPONDENTS

**COUNTER AFFIDAVIT ON BEHALF OF THE
RESPONDENTS NO. 3, 4 AND 6 / PROJECT
IMPLEMENTATION UNIT - KHARAGPUR, NATIONAL
HIGHWAYS AUTHORITY OF INDIA.**



MOST RESPECTFULLY SHOWETH:

I, Subrata Nag, son of Late Shri. Parimal Nag, aged about 56 years, by faith Hindu, by Occupation – General Manager (T) & Project Director, National Highways Authority of India working for gain at Project Implementation Unit – Kharagpur, NHAI Complex, Near Chowrangee, Inda, Kharagpur - 721305, West Bengal, West Bengal, do hereby solemnly affirm and say as follows:-

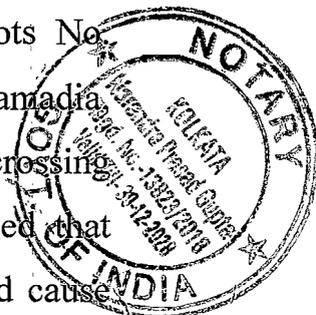
1. I submit that I am working as the Project Director at Project Implementation Unit - Kharagpur, NHAI i.e. Respondent No. 6 here-in and as such, I am well acquainted with the facts and circumstances of the case and I am competent to swear to this Affidavit in the discharge of my official duties. The Affidavit is being filed by me on behalf of Respondent No. 3 and 4 also.

30 JAN 2024

A. **PRELIMINARY SUBMISSIONS:-**

2. That the National Highways Authority of India (*hereinafter referred to as "NHAI"*) is a statutory body duly constituted under the National Highways Authority of India Act, 1988 and is entrusted with the functions to develop and maintain National Highways in India.
3. The subject Original Application has been filed by the Petitioner inter-alia raising a grievance that illegal and unauthorized construction has been made on Plots No. 124, 377, 379 in Khata No. 328 of Mouza - Baramadia PS-Basta, Dist-Balasore having Kisam Nayanjori crossing the roadside Waterway. The Applicant has alleged that these constructions obstructs storm water flow and cause environmental damage.
4. It is submitted that at the very outset; the National Highways Authority of India (NHAI) i.e. the Respondents No. 3, 4 and 6 have no role in the present subject Original Application as the subject plots are not situated on National Highway No. 60 and are at a far distance from NH-60.

In this regard, it is submitted that the subject Plots are situated in a "Link Road" emerging from the Basta Bypass towards the Basta Railway Station and the said stretch is presently not under the administrative control or jurisdiction of NHAI. It is submitted that the said stretch/road where the subject plots are situated are under



the administrative control/jurisdiction of the State Govt of Odisha and the answering Respondent and any action if required to be taken on the grievances raised by the Petitioners in present case; has to be taken by the concerned department of the State of Odisha.

5. It is submitted that the National Highways Authority of India (NHAI) i.e. the Respondents No. 3, 4 and 6 have no role in the present subject Original Application, in view of the above preliminary submissions and accordingly, they should be deleted/expunged from the present case.

B. BRIEF FACTUAL BACKGROUND AND MATTER OF RECORD:-

6. It is submitted that the said Petitioner i.e. Mr. Gobardhan Prasad Dalai earlier filed one Writ Petition bearing W.P.(C) No 16641 of 2006 before the Hon'ble High Court, Cuttack, Odisha raising similar grievances (as raised before this Hon'ble Tribunal) and the Hon'ble High Court had passed an Order dated 01.07.2007 directing the Collector, Balasore to get the matter verified/enquired into and suitable action be taken accordingly.
7. In furtherance of such directions as passed by the Hon'ble High Court, the Collector, Balasore took up the case of the Petitioner for hearing on 31.12.2016 and concluded the proceeding by observing that since the suit land belongs to NHAI, hence the Project Director, NH-60 is required to take action as provided in Section 26 of the of The Control of National Highways (Land and Traffic) Act, 2002 for protection of their land. Further, it was directed that the



Tehsildar, Basta & IIC Basta Police Station will provide their necessary assistance if needed by the NHAI.

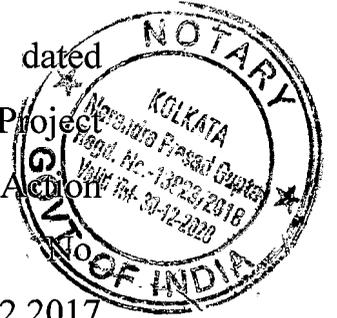
8. It is submitted that in furtherance of such directions from the Collector, Balasore; the Petitioner i.e. Mr. Gobardhan Prasad Dalai submitted an application dated 29.08.2017 with similar issues and prayer to PIU-Kharagpur enclosing therewith the Order dated 31.12.2016 passed by the Collector, Balasore.

9. In furtherance and compliance of the Order dated 31.12.2016 of the Collector, Balasore; then the Project Director, PIU-Kharagpur, NHAI submitted an "Action Taken Report" vide PIU-Kharagpur Letter No. 11018/2/NHAI/PIU(KGP)/2017-18/2132 dated 05.12.2017 to the Collector Balasore which contains the following pertinent observations and reply of PIU-Kharagpur, NHAI:-

".....In order to mitigate the grievances of the Applicant in the light of the observation and direction of the Order passed by the Collector, Balasore - a joint site inspection by the then the Project Director, PIU-Kharagpur, LA Officials, NHAI and Project Manager (O&M) M/s BKEL and other officials of BOT Concessionaire for the stretch was conducted on the petition of Gobardhan Prasad Dalai.

During site inspection, it has been observed that the concerned Plots 124, 377, 379 of Mouza Baramadia PS-Basta, Dist-Balasore are far away from National Highway of NH-60 (more or less one Kilometer). In

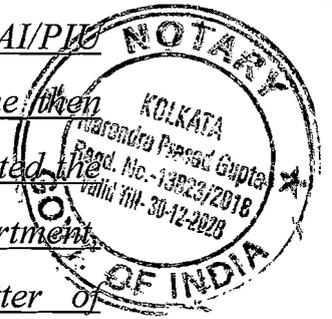
Project Director
National Highways Authority of India
PIU-Kharagpur



this regard, it is to state that a bypass road has been constructed namely Basta Bypass keeping the old road / NH aside. Again the plots in question are situated / abutting in a link road emerging from Basta Bypass to the Basta Railway Station and plots are located nearer to Railway Station. A hand sketch showing the position of the plots in question abutting the Station link road is also enclosed herewith for better appraisal.

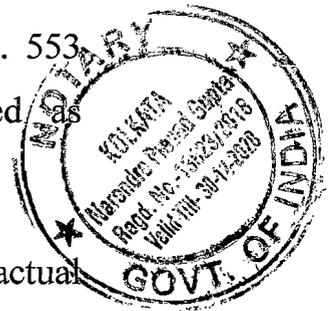
It is also to state that vide letter No 11020/2/NHAI/PIU (KGP)/2006 dt 02.12.2006 (copy enclosed) the then Project Director, NHAI, PIU-Kharagpur intimated the Engineer- in- Chief cum Secretary, Works Department, Govt of Odisha, Bhubaneswar in the matter of abandoned stretch with a endorsement to the Collector, Balasore that as per Circular No NHIII/P/9/77 dt 30.11.1977 of Ministry of Road Transport & Highways **a Bypass/an abandoned length will cease to be part of NH and would no longer vest in the Govt of India. In this regard, it was also referred to the Ministry's letter vide No NH-14012/1/06-P&M dt 06.07.2006 which states that the completed portion of the road are automatically transferred to the concerned State Govt for maintenance without making any change in the schedule to the Act or issuing any Notification U/s 5 of the Act.**"

Copy of the said Action Taken Report dated 05.12.2017 as submitted by PIU-Kharagpur, NHAI to the Collector, Balasore with the referred enclosed documents are annexed hereto and marked as ANNEXURE-A.



10. It is also submitted that then the Project Director, PIU Kharagpur, NHAI had also handed over the possession of existing stretch detoured by Basta Bypass (Km 21+000 to Km 24+800 of NH-60) to the Concerned Executive Engineer, R&B Division, Balasore, Government of Odisha with an endorsement to the Collector, Balasore vide PIU-Kharagpur, NHAI Letter No. 553 dated 15.10.2007 and thereafter no repair & maintenance had been taken up by the NHAI.

Copy of the said PIU-Kharagpur, NHAI Letter No. 553 dated 15.10.2007 is annexed hereto and marked **ANNEXURE-B.**



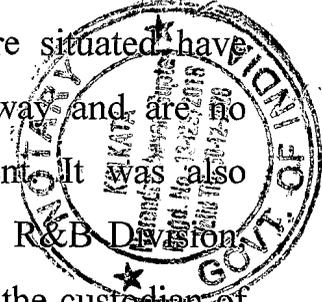
11. It is submitted that from the above submissions; factual background and the matter of record as placed before this Hon'ble Tribunal; the said land where the subject Plots are situated along-with the other unutilized land of the old NH/road have automatically stood transferred to the respective State Government of Odisha and any action required to be taken over such land / stretch has to be taken by the concerned appropriate department of the Government of Odisha. The same has also been informed to the Collector, Balasore by the PIU-Kharagpur, NHAI vide above referred Letter No. 553 dated 15.10.2007.
12. It is pertinent to further submit and bring on record that the said Petitioner i.e. Mr. Gobardhan Prasad Dalai sought for information under the Right to Information Act 2005 vide an Application dated 30.12.2022 seeking details on the

similar issue as stated above and as raised in the present case. In response to the same; the Respondent No. 6/PIU-Kharagpur, NHAI vide Letter No. 9974 dated 23.01.2023 provided the requisite information as earlier submitted to the Collector, Balasore (as cited above) to the Petitioner also. It was categorically informed to the Petitioner; that the subject land where the suit plots are situated have ceased to be part of the National Highway and are no longer vested in the Central Government. It was also categorically informed/mentioned that the R&B Division, PWD Balasore, Government of Odisha is the custodian of the subject stretch where the suit plots are situated.

However, despite the receipt of such information; the Petitioner has proceeded to add NHAI as a party in the subject case filed before this Hon'ble Tribunal.

Copy of the said PIU-Kharagpur, NHAI Letter No. 9974 dated 23.01.2023 is annexed hereto and marked as **ANNEXURE-C**.

13. It is submitted that in view of the above factual background and matter of record; the National Highways Authority of India (NHAI) i.e. the Respondents No. 3, 4 and 6 have no role in the present subject Original Application. The said stretch/road where the subject plots are situated are under the administrative control/jurisdiction of the State of Odisha and the answering Respondent and any action if required to be taken on the grievances raised by the Petitioners in present



Project Director
National Highways Authority of India
National PIU-Kharagpur

case; has to be taken by the concerned department of the Govt of Odisha.

14. It is, therefore, humbly prayed that the present Affidavit on behalf of Respondents 3, 4 and 6/PIU-Kharagpur, NHAI may please be taken on record and since the said Respondents No. 3, 4 and 6/PIU-Kharagpur, NHAI have no role in the present case/issues raised by the Petitioner; as such the Respondents No. 3, 4 and 6/PIU-Kharagpur, NHAI may please be deleted/expunged from the present matter.

15. That the Respondents No. 3, 4 and 6 humbly craves leave and liberty from this Hon'ble Tribunal to file additional Affidavit if needs be at any later stage and to make additional submissions/produce further documents, if needs be please.

Mamigaloy
Advocate

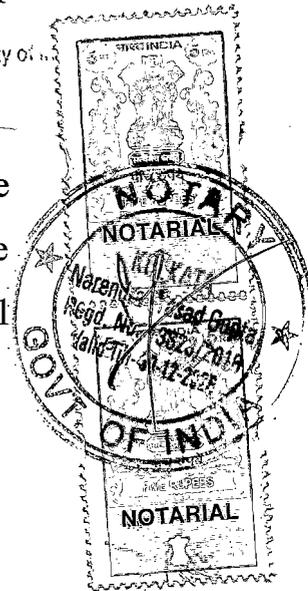
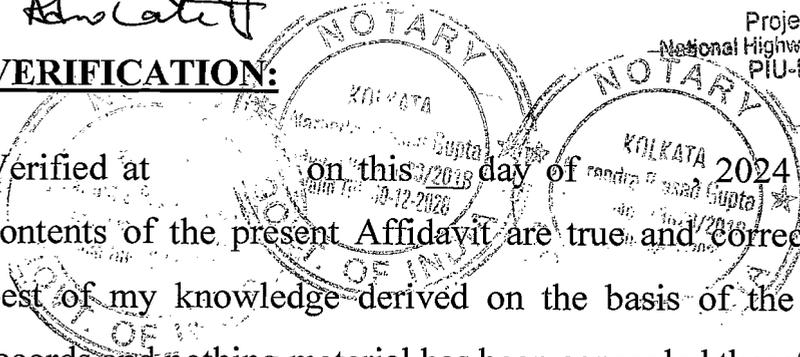
Sudhakar Singh

DEPONENT

Project Director
National Highways Authority of India
PIU-Kharagpur

VERIFICATION:

Verified at *Kolkata* on this *30/12/2023* day of *December* 2024 that the contents of the present Affidavit are true and correct to the best of my knowledge derived on the basis of the official records and nothing material has been concealed therefrom.



Identified by me

Mamigaloy
Advocate

L.T.I.(s)/Signatures(s) of the
Executant/s attested by me on Identification

Narendra Prasad Gupta
NARENDRA PRASAD GUPTA, NOTARY
Advocate, HIGH COURT, KOLKATA
Regd. No.-13823/2018, Govt. of India

Sudhakar Singh

DEPONENT

Project Director
National Highways Authority of India
PIU-Kharagpur

30 JAN 2024

भारतीय राष्ट्रीय राजमार्ग प्राधिकरण
(सड़क परिवहन और राजमार्ग मंत्रालय भारत सरकार)
National Highways Authority of India

(Ministry Of Road Transport & Highways)

परियोजना कार्यालय का कार्यालय: खरगपुर Project Implementation Unit : Kharagpur

भारत परिसर, चौरंगी के निकट, ईटा, खरगपुर - 721305

NHAI Complex, Near Chowrangee, Inda, Kharagpur-721305

फोन / Fax : (0322) 227582

दूरभाष/phone : (0322) 225907/227681

E-mail : kha@nha.org

E-mail : piukgp2016@nha.com

Ref. No: 11018/2/NHAI/PIU(KGP)/2017-18/21329

Date: 05.12.2017

The Collector, Balasore
Balasore, Odisha



Sub: In the matter of the Order dated 01.10.2007 relating to W.P. (C) No. 16641/06 of the Hon'ble High Court, Odisha filed by Sri. Gabardhan Prasad Dalei of Village-Barmadhia and subsequent order passed by the Collector, Balasore dated 31.12.2016-
Action taken report -Reg.

Ref: (i) Prayer of Gabardhan Prasad Dalai dt. 29.08.2017 enclosing therewith the letter vide Memo No. 2631 dt 31.12.2016 of the Dy. Collector, Judicial Section, Collectorate, Balasore.

Sir,

Please refer to the subject under reference cited above. In this context, it is to state that one Sri. Gabardhan Prasad Dalei of Village- Barmadhia submitted an application to this office enclosing a Copy of the Order of Collector, Balasore dt. 31.12.2016 wherein the applicant wanted to know what step has been taken from this office towards eviction of unauthorized occupiers from the plot Nos. 124, 377, 379 of Mouza Barmadhia PS-Basta, Balasore of Nayanjodi classification in accordance with the Order of the Collector, Balasore dt. 31.12.2016. In this regard, the followings are submitted:-

1) Going through the Order of the Collector, Balasore dt. 31.12.2016, it reveals that Tahasildar, Basta in letter dated 09.12.2016 reported to the Collector, Balasore that the suit land of Mouza- Barmadhia, Plot No. 124 area 0.32 Ac., Plot No. 377, area Ac. 1.82 Ac. & Plot No. 379, area 2.19 Ac of Nayanjodi Kissam stand recorded in favour of National Highway in Khata No 328 as per mutation case No. 687/98.

The proceeding was concluded with the observation:- "Since the land belongs to National Highway Authority, hence Project Director, NH 60 is to take action as provided in section 26 of The Control of National Highways (Land and Traffic) Act 2002 for protection of their land."

2) In order to mitigate the grievance of the application in the light of the observation and direction of the said esteem Order, a joint site inspection by the GM (Tech) & Project Director, PIU-Kharagpur, LA Official, NHAI & Project Manager (O&M), Elsamex Maintenance Services Ltd & other Official of BOT Concessionaire for the stretch was conducted on the petition of Gabardhan Prasad Dalai. During site inspection, it was observed that the concerned Plot Nos. 124, 377, 379 of Mouza Barmadhia PS-Basta, Balasore are far away from National Highway of NH-60 (more or less 1 Km.). In this regard, it is to state that a bypass Road has been constructed namely Basta Bypass keeping the old Road/NH aside. Again the plots in questions are situated/abutting in a link road emerging from Basta Bypass to the Basta Railway Station & plots are located nearer to Railway Station. A hand sketch showing the position of the plots in questions abutting the Station link road is also enclosed herewith for better appraisal.

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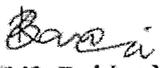
3) Under the circumstances stated above, it is also to further state that vide letter No. 11020/2/NHAI/PIU(KGP)/2006 dt. 02.12.2006 (copy enclosed), the then GM & Project Director, NHAI, PIU-Kharagpur intimated the Engineer-in-Chief Cum Secretary, Works Department, Govt. of Odisha, Secretariat, Sachivalaya Marg, Bhubaneswar in the matter of abandoned stretch with an endorsement to the Collector, Balasore that as per Circular No. NHIII/P/9/77 dt. 30.11.1977 of Ministry of Road Transport & Highways(copy enclosed), **a Bypass / an abandoned length will cease to be part of NH and would no longer vest in the Govt. of India.** In this regard, it was also referred to the Ministry's letter vide No. NH-14012/1/06-P&M dated 06.07.2006(copy enclosed) which states that the completed portion of the road are automatically transferred to the Concerned State Govt. for maintenance without making any change in the schedule to the Act or issuing any notification Under Section 5 of the Act.

4) In view of above, the then GM & Project Director, NHAI, PIU-Kharagpur also handed over the possession of existing stretch detoured by Basta Bypass (Km. 21.00 to Km. 24.800 of NH 60) to the concerned Executive Engineer R & B Division, Balasore with an endorsement to the Collector, Balasore (copy enclosed) vide PIU letter No. 11020/2/NHAI/PIU(KGP)/2007-08/553 dt. 15.10.2007 and thereafter no repair & maintenance work had been taken up by NHAI Authority.

5) From the above, it is evident that the suit land in question along with other unutilized land of old NH/Road stand automatically transferred to the respective State Governments and any action requires to be taken in the dispute of such land may be taken by the appropriate Deptt. of the Local Administration/State Government.

In view of above, it is requested to look into matter so that appropriate action is taken to comply with the solemn order passed on 01.10.2007 in the W.P. (C) No. 16641/06 of the Hon'ble High Court, Odisha.

Yours faithfully


(T.K. Baidya)GM (Tech) & Project Director
PIU - Kharagpur

Encl: As above

Copy to: (i) CGM (Tech), RO-Kolkata, for kind information please.
(ii) Tahasildar, Basta, Balasore, for information please.

11

भारतीय राष्ट्रीय राजमार्ग प्राधिकरण
(पोत परिवहन, सड़क परिवहन और राजमार्ग मंत्रालय,
NATIONAL HIGHWAYS AUTHORITY OF INDIA
(MINISTRY OF SHIPPING, ROAD TRANSPORT & HIGHWAYS)

Fax No.: (03222) 227680
Tel No.: (03222) 227681
Tele No.: (03222) 227682
E-mail: kha@nhai.org

प्रयोजना कार्यान्वयन इकाई: खड़गपुर, एनएच - 60 एनएचएआई कॉम्प्लेक्स, नियर चौरंगी, इन्दा, खड़गपुर - 721 305
Project Implementation Unit : Kharagpur, NH-60, NHAI Complex, Near Chowrangee, Inda, Kharagpur-721305

Ref. No. 11020/2/NHAI/PIU (KGP)/2007-08 / 553

Date: 15.10.2007

The Executive Engineer
& B Division
Balasore

Subject: Widening to 4/6 lanes and strengthening of existing of 2- lane carriageway of NH-60 from Balasore (Km. 0.000) to Laxmannath (Km. 53.410) in the State of Orissa, OR-JV- Handing over of Haldipada (Km. 7.00- Km. 13.00), Basta (Km. 20.00- Km. 24.800) & Jaleswar (Km. 38.00- Km. 53.410) Bypassed stretch - Reg.

1. This office letter no. 11020/2/NHAI/PIU (KGP)/2006 dt 14.08.2006.
2. This office letter no. 11020/2/NHAI/PIU (KGP)/2006 dt 02.12.2006.
3. This office letter no. 11020/2/NHAI/PIU (KGP)/2007-08/231(B) dt 03.07.2007.

As requested by you, please find enclosed herewith the copies of ref. cited, which are self explanatory.

We again inform you that as per the Circular No. NHIII/P/9/77 dated 30.11.1977 of Ministry of Road, Transport & Highways, a Bypassed/ "an abandoned length will cease to be part of NH and would no longer vest in the Govt. of India" (Copy enclosed).

In this regards, please also refer to the Ministry's letter no. NH- 14012/1/06-P&M dated 06.07.06 which states that " the completed portions of the road are automatically transferred to the concerned State Government for maintenance without making any change in the schedule to the Act or issuing any notification under Section 5 of the Act" (Copy enclosed).

This is for your kind information and necessary action.

Yours faithfully,

cc. as above

R.P. Singh
15/10/07
(R.P. Singh)

GM & Project Director

Copy with enclosure to:

The Collector, Balasore for kind information and necessary action please.

भारतीय राष्ट्रीय राजमार्ग प्राधिकरण
(सड़क परिवहन और राजमार्ग मंत्रालय, भारत सरकार)
National Highways Authority of India
(Ministry of Road Transport and Highways, Govt. of India)

ANNEXURE-0



परियोजना कार्यान्वयन इकाई - खड़गपुर
भारतप्रा परिसर, चौंरंगी के निकट, इंदा, खड़गपुर - 721 305
Project Implementation Unit - Kharagpur
NHAI Complex, Near Chowrangee, Inda, Kharagpur - 721305

टेल / Tel (03222) 227681 / 225907 ईमेल / e-mail : kha@nhai.org, piukgp2010@gmail.com वेब / Web : www.nhai.gov.in

BY SPEED POST

Date: 23.01.2023

Ref No.: 11073/NHAI/PIU(KGP)2022-23/ 9974

To.

Sh. Gobardhan Prasad Dalai
S/o Late Sripati Charan Dalai
At - Barmadhia, PO - Basta,
Dist - Balasore
Odisha - 756029

Sub: Reply of the Application under RTI Act, 2005 - Reg.

Ref. Your RTI Application application no. Nil dated 30.12.2022

Sir.

With reference to the RTI, information as sought are submitted below:-

Sl. No.	Information Sought	Information
(2)	The road from NH-60 and to Basta Station and beyond as per R.O.R belongs to Government of India and the tenant/custodian of such road with "Nayanjodi" is the NH authorities. (Xerox copy attached)	In reference to the Order dated 31.12.2016 of Collector, Balasore, communicated through his memo no. 2631 dated 31.12.2016, a joint site inspection was carried out by the GM (Tech) & Project Director, LA Official, NHAI & Project Manager (O&M), M/s Elsamex Maintenance Services Ltd & other officials of BOT Concessionaire for the stretch. It was observed that the concerned Plot No. 124, 377 & 379 of Mouza Barawadhia, PS - Basta, Balasore are far away from NH-60 (more or less 1 Km.)
(3)	How is that encroachers have constructed houses on Plot no. - 377, 124 and 379 creating nuisance in the locality? Have they been permitted to act in such illegal manner by NH authorities? Does your office provide license to such illegal occupation of land?	In this regard, it is to state that a bypass road has been constructed namely Basta Bypass keeping the old road aside. The plots in question are situated/ abutting in a link road emerging from Basta Bypass to the Basta Railway Station and the Plots are located nearer to Basta Railway Station.
(4)	How the "Nayanjodi" is meant to be used? The Collector Balasore on dated 31.12.2016 issued the order vide Memo no. - 2631 date 31/12/16 to the Project Director NH-60, Kharagpur to evict those unauthorized occupants from the "Nayanjodi" with the assistance of IIC, Basta Police Station and Tahsildar Basta (Xerox copy enclosed). What action has been taken on such occupants?	It is further to state that the then GM & Project Director, PIU - Kharagpur vide letter no. 11020/2/NHAI/PIU(KGP)/2006 dated 02.12.2006 had intimated the Engineer-in-Chief cum Secretary, Works Department, Govt of Odisha, Secretariat, Sachivalaya Marg, Bhubaneswar in the matter of Basta Bypass stretch of NH-60 with an endorsement to the Collector, Balasore that as per circular no. NH III/P/9/77 dated 30.11.1977 of MoRTH, "a Bypass /an abandoned length will cease to be part of NH and would no longer vest in the Govt of India". As such the then GM & PD, PIU -
	As the NH authorities did not act the applicant had approached Honorable	

- 2 -

(5)	<p>High Court of Odisha again in shape of W.P.C. no. - 3567/2020 and the Honorable High Court had directed the Collector Balasore to evict such occupants which might be duly communicated to P.D. NH-60 Kharagpur. When would the P.D. act and start the process?</p>	<p>Kharagpur also handed over the possession of existing stretch detoured by Bypass (Km. 21.00 to Km. 24.800 of NH-60) to the concerned Executive Engineer R & B Division, Balasore with an endorsement to the Collector, Balasore vide PIU letter no. 11020/2/NHAI/PIU(KG)/2007-08/553 dated 15.10.2007 and thereafter no repair & maintenance work had been taken up by NHAI Authority on that bypass portion.</p> <p>As such, the tenant / custodian of the referred plots do not belong to Govt. of India/NHAI. Presently R & B Division, PWD Balasore, Govt. of Odisha is the custodian of the said abandoned/Bypassed stretch of NH-60. So, NHAI has no authority now to take any action in the mentioned matter. The said matter has been elaborately intimated vide PIU - Kharagpur letter no. 11018/2/NHAI/PIU(KGP)/2017-18/2132 dated 05.12.2017 to the Collector, Balasore with an endorsement to the Tahasildar, Basta, Balasore in compliance with the Order passed by the Collector, Balasore dated 31.12.2016.</p>
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The name & address of the appellate authority is as below:-

Sh. Y.B. Singh
 General Manager (Tech) & Regional Officer - Kolkata
 NHAI, Synthesis Business Park, Wing C, 8th Floor, CBD/1, JL - 23
 Action Area-II New Town, P.S. - Rajarhat, Kolkata-700156

Yours faithfully,

S. Natg
 23/01/2022
 (S. Natg)

GM (Tech) & Project Director

Copy to: GM (Tech) & RO - Kolkata, NHAI - for kind information.